

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 184 OF 2019 &
IA No. 769 of 2019

Dated : 25th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

CLP Wind Farms (India) Pvt. Ltd. Appellant(s)

Vs.

M.P. Power Management Company & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Vishal Binod

Counsel for the Respondent (s) : Mr. Ashish Anand Bernard
Mr. Paramhans Sahani
Mr. Sanjeev Khare (Rep.) for R-1

Mr. Shri Venkatesh
Ms. Nishtha Kumar for R-2

ORDER

Rejoinder shall be filed to the reply to IA within two weeks' time i.e. on or before 09.08.2019 with advance copy to the other side.

List the matter on **27.08.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/vt

(Justice Manjula Chellur)
Chairperson